

Court Proceedings on Termination of Marriages

10713. SHRIMATI PARVATI DEVI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the courts in India are unable to provide relief to the parties even though the marriage had irretrievably broken down;

(b) whether the Law Commission had submitted any report on the subject; and

(c) what measures the Government propose to take so that the courts are able to order the termination of marriage when the marriage completely breaks down?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes Sir. No relief for irretrievable breakdown of marriage as such has been provided.

(b) Yes Sir. The Law Commission in its 71st report made certain recommendations on this subject.

(c) The Report is being processed by the Government and the views/comments of the State Government etc. are being obtained.

Loss in production of Coal due to violence/unrest in Jharia and Raniganj Coalfields

10714. SHRI MANORANJAN BHAKTA: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware of the large scale loss of production in the Jharia and Raniganj Coalfields for the last three years due to industrial violence/unrest etc. if so, state the details of such production loss and reasons thereof; and

(b) how many officers in these Coal mines were assaulted for the last three years and the unions involved in these

acts with state details including names?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI JANESHWAR MISHRA): (a) It is true that there has been loss of production in Jharia and Raniganj Coalfields due to industrial unrest giving rise to strikes etc. as also due to the law and order situation. The production loss during the last three years on account of strikes etc. in ECL and BCCL was as follows:

Company	Number of strikes		
	1976	1977	1978
ECL	90	121	300
BCCL	23	91	139

Company	Production lost (tonnes)		
	1976	1977	1978
ECL	98,246	62,293	23,641
BCCL	4,201	103,584	2,85,773

(b) Information is being collected and will be laid on the Table of the House.

Decision on Suggestions Regarding 'Mrudung'

10715 SHRI LAXMAN RAO MAN-KAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to reply given to the Unstarred Question No. 2118 on 6th March, 1979 representation regarding 'Mrudung' and state:

(a) what progress has been made so far by All India Radio with regard to the four suggestions made by Shri Shankarrao Mugalwedhekar regarding 'Mrudung';

(b) whether any decision taken and decided to implement soon; and

(c) if no substantial progress made so far in respect of the demands made in the representation dated 21st December 1978, the reasons for delay and when will they finally be considered?